

THE NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES RULES, 1985¹

In exercise of the powers conferred by section 9, read with section 76 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985), the Central Government hereby makes the following rules, namely:—

CHAPTER 1 PRELIMINARY

1. Short title and commencement.—(1) These rules may be called the Narcotic Drugs and Psychotropic Substances Rules, 1985.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions.—In these rules, unless the context otherwise requires,—

- (a) “the Act,” means the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985);
- (b) ‘Appellate Authority’ means any authority to whom an appeal may lie under any provision of these rules;
- ²[(c) “Chemical Examiner” means the Chemical Examiner or Deputy Chief Chemist or Shift Chemist or Assistant Chemical Examiner, Government Opium and Alkaloid Works, Neemuch or, as the case may be, Ghazipur;]
- (d) “Chief Controller of Factories” means the Chief Controller of Government Opium and Alkaloid Factories;
- (e) “crop year” means the period beginning on and from the 1st October of any year to the 30th September of the following year;
- (f) “General Manager” means the General Manager, Government Opium and Alkaloid Works, Neemuch or, as the case may be, Ghazipur;
- (g) “Issuing authority” means the Narcotic Commissioner or any other officer who may be authorised in this behalf by the Central Government for issuing a licence under Chapter V of these rules or issuing an import certificate or export authorisation under Chapter VI of these rules in respect of narcotic drugs or psychotropic substances;
- (h) “licence” means a licence issued under these rules;
- (i) “Proper Officer”, in relation to any function to be performed under these rules, means the officer of Narcotics Department who is assigned those functions by the Narcotics Commissioner;
- (j) ‘Schedule’ means a Schedule annexed to these rules;

1. *Vide* G.S.R. 837(E), dated 14th November, 1985, published in the Gazette of India, Extra., Pt. II, Sec. 3 No. 491, dated 14th November, 1985.

2. Subs. G.S.R. 82, dated 14th February, 1995 (w.e.f. 25-2-1995).

- (k) words and expressions used herein and not defined, but defined in the Act shall have the meanings respectively assigned to them in the Act.

COMMENTS

Article(s) seized in connection with an offence may be sent for chemical analysis to any laboratory in the country, which is permitted to do such analysis, *Ram Dayal v. Central Narcotics Bureau*, (1993) 3 Crimes 818 (MP) (FB).

CHAPTER II

POWERS OF OFFICERS

3. Delegation of powers.—Subject to such directions as may be given by the Central Government, the Narcotics Commissioner appointed by the Central Government under sub-section (1) of section 5 of the Act, may authorise any officer subordinate to him, to exercise all or any of his powers under these rules.

4. Narcotics Commissioner and other officers to exercise the powers of their subordinates.—The Narcotics Commissioner and such other officer as may be appointed by the Central Government under sub-section (1) of section 5 of the Act may perform all or any of the functions, or exercise any of the powers, assigned under these rules to the officers subordinate to them.

CHAPTER III

OPIUM POPPY CULTIVATION AND PRODUCTION OF OPIUM AND POPPY STRAW

5. Opium poppy cultivation and production of opium or poppy straw.—The opium poppy for production of opium or poppy straw shall not be cultivated save on account of the Central Government and in the tracts notified by it from time to time and in accordance with the conditions of a licence issued by the District Opium Officer under rule 8.

6. Fee for grant of licence.—The licence of cultivation of opium poppy may be granted by the District Opium Officer on payment of a fee of ¹[rupees twenty-five].

7. Form of licence for cultivation of the opium poppy.—The licence for cultivation of opium poppy for the production of opium or poppy straw shall be issued in Form No. 1 appended to these rules.

8. Issue of licence.—Subject to the general conditions relating to grant of licence notified by the Central Government, the District Opium Officer may issue licence to any person for a crop year for cultivation of the opium poppy for production of opium or poppy straw on receipt of an application made by that person in Form No.2 appended to these rules.

9. Licence to specify the area, etc.—The licence for cultivation of opium poppy issued under rule 8 shall specify the area and designate the plots to be cultivated with opium poppy.

10. Designating of Lambardar.—The District Opium Officer may designate one of the cultivators of opium poppy as Lambardar in each village where opium poppy

1. Subs. by G.S.R. 543, dated 24th October, 1994 (w.e.f. 5-11-1994).

cultivation is permitted, who shall perform such functions and on such terms and conditions as may be specified from time to time by the Narcotics Commissioner.

11. Withholding or cancellation of licence.—(1) An officer higher in rank than the District Opium Officer may, for sufficient reasons to be recorded in writing, withhold or cancel a licence already issued.

(2) No order shall be passed under sub-rule (1) unless the cultivator has been given a reasonable opportunity of showing cause against the said order or is heard in person, if he so desires.

(3) Where opium poppy has been cultivated under a licence which is subsequently withheld, or cancelled, the standing crop, if any, shall be destroyed under the supervision of the proper officer in such manner as may be specified by the Narcotics Commissioner.

12. Procedure with regard to measurement of land cultivated with opium poppy.—(1) All plots of land cultivated with opium poppy in accordance with the licence issued under these rules, shall be measured in metres by the proper officer in the presence of the cultivator concerned and the Lambardar of the village and the concerned cultivator and the Lambardar of the village shall attest the entries made in the records to be maintained by the Lambardar, as may be specified by the Narcotics Commissioner in this behalf, under their signature/thumb-impression with date, in token of having satisfied themselves regarding the correctness of the measurement.

(2) The measurement conducted by the proper officer shall be subject to such further checks by such officers as may be specified by the Narcotics Commissioner in this behalf.

13. Procedure with regard to preliminary weighment.—(1) The cultivator shall, during the course of harvesting, produce daily before the Lambardar, each day's collection of opium from his crop for weighment.

(2) The Lambardar shall make arrangements to weigh such opium and make necessary entries in the records to be maintained by him as may be specified by the Narcotics Commissioner in this behalf.

(3) The cultivator and the Lambardar shall attest the entries made in such records under their signature/thumb-impression with date, showing the quantity of opium weighed on a particular day.

(4) The proper officer shall conduct check weighment of the opium collected by the cultivators with reference to the entries in the Lambardar's record and indicate his finding therein which shall be attested by him and the Lambardar under their signature with date.

(5) The variations between the quantity of opium produced by the cultivator indicated in the Lambardar's record and as found by the proper officer during his check, shall be inquired into by the proper officer in order to ascertain the liability of the cultivator for punishment under section 19 of the Act.

14. Delivery of opium produced.—All opium, the produce of land cultivated with opium poppy, shall be delivered by the cultivators to the District Opium Officer or any other officer duly authorised in this behalf, by the Narcotics Commissioner at a place as may be specified by such officer.

15. Opium to be weighed, examined and classified.—All opium delivered by the cultivators to the District Opium Officer or any other officer authorised as aforesaid, shall, in the presence of the concerned cultivator or any person authorised by him and the Lambardar of the village, be weighed, examined and classified according to its quality and consistence and forwarded by the District Opium Officer to the Government Opium Factory in such manner as may be specified by the Narcotics commissioner.

16. Procedure where cultivator is dissatisfied with classification of opium.—Any cultivator who may be dissatisfied with the classification of his opium done by the officer referred to in rule 15 may have it forwarded by such officer to the Government Opium Factory separately, after having it properly sealed in his presence and in the presence of the concerned Lambardar.

17. Procedure for sending opium suspected to be adulterated.—When opium delivered by a cultivator to the District Opium Officer or any other officer authorised in this behalf, is suspected of being adulterated with any foreign substance, it shall be forwarded to the Government Opium Factory separately, after it is properly sealed in the presence of the cultivator and the concerned Lambardar.

18. Drawing of samples from opium sent to Government Opium Factory under rule 16 or rule 17.—The sealed opium received separately in accordance with rule 16 or rule 17, shall be opened and sample drawn thereof in the presence of the cultivator, if he so desires, to whom, a notice intimating the date and time in this behalf, shall be sent well in advance.

19. Fixation of price of opium.—(1) The Central Government shall, from time to time, fix the price of opium, to be paid to the cultivators, in such manner as it may deem fit.

(2) Such price shall be fixed per kilogram of opium of a standard consistence.

20. Provisional payment of price.—(1) The District Opium Officer shall, having regard to the weight and consistence of opium delivered by individual cultivators, work out the weight of such opium at the standard consistence and determine provisionally the total price payable to such cultivators.

(2) The said officer, shall, pay to the cultivators, ninety per cent of the price so determined which shall be subject to adjustment against the final price payable to the cultivators to be determined as provided hereinafter.

21. Weighment and examination of the opium at the Government Opium Factory.—The opium forwarded by the District Opium Officer shall be received, weighed, examined, and classified in the Government Opium Factory under the supervision of the General Manager in such manner as may be specified by the Narcotics Commissioner.

22. Confiscation of adulterated opium.—All such opium received separately under rule 17, if found to be adulterated on examination by the Chemical Examiner in the Government Opium Factory may be liable to confiscation by the General Manager.

23. Adjudication of confiscation of adulterated opium.—No such confiscation shall be ordered by the General Manager unless the concerned cultivator is given a reasonable opportunity of showing cause against the proposed order and is heard in person, if he so desires.

24. Determination of final price of opium.—(1) Subject to rule 21, the final price of opium payable to the cultivator shall, having regard to the price fixed by the Central Government under rule 19, be determined by the General Manager on the basis of analysis report of the Chemical Examiner [***] and communicated to the concerned District Opium Officer.

(2) The price payable in respect of any opium which is delivered to the District Opium Officer or any other officer authorised in this behalf under rule 14 and is not initially suspected to be adulterated but found to be adulterated on examination in the Government Opium Factory, shall be subject to reduction at such rates as may be specified by the Central Government.

25. Adjustment of cultivators' account and recovery of dues from the cultivators.—The accounts of the cultivators for a particular crop year shall be adjusted by the District Opium Officer at the time of issuing of licences for the subsequent crop year and any balance that may remain due from the cultivators shall be recovered and any amount due to them be paid.

26. Weights and scales.—The weights and scales to be used for weighing the opium at the weighment centres and the Government Opium Factory shall be caused to be examined at the appropriate time by the Deputy Narcotics Commissioner or the General Manager, as the case may be.

27. Cultivation of opium poppy for exclusive production of poppy straw.—The Central Government may, if it considers it expedient so to do, permit cultivation of the opium poppy for the exclusive production of poppy straw in accordance with a licence issued under rule 8 in such tracts and subject to such conditions as may be specified by it, by notification in the Official Gazette in this behalf:

Provided that the poppy straw produced by the cultivators or a result of the cultivation of opium poppy for production of opium, shall be deemed to have been produced under a valid licence issued under rule 8.

28. Appeals to the Deputy Narcotics Commissioner and Narcotics Commissioner.—(1)(a) Any person aggrieved by any decision or order made or passed under these rules relating to refusal, withholding or cancellation of a licence for opium poppy cultivation by an officer of the Narcotics Department, lower in rank than the Deputy Narcotics Commissioner, may appeal to the Deputy Narcotics Commissioner within thirty days from the date of the communication to him of such decision or order.

(b) Notwithstanding anything contained in clause (a), if the decision or order regarding withholding or cancellation of licence for opium poppy cultivation is passed by the Deputy Narcotics Commissioner, such appeal shall lie to the Narcotics Commissioner:

Provided that the Deputy Narcotics Commissioner or, as the case may be, the Narcotics Commissioner may, if he is satisfied that the appellant was prevented from submitting his appeal within the time limit specified in clause (a) due to reasons beyond his control, allow such appeal to be presented within a further a period of thirty days.

(2) Every appeal under this rule shall be accompanied by a copy of the decision

or order appealed against and shall be in such form and in such a manner as may be specified by the Narcotics Commissioner in this behalf.

29. Appeals to the Chief Controller of Factories.—(1) Any person aggrieved by any decision or order made or passed under rule 21 or rule 23 by the General Manager may appeal to the Chief Controller of Factories within thirty days from the date of the communication to him of such decision or order:

Provided that the Chief Controller of Factories may, if he is satisfied that the appellant was prevented from submitting his appeal within the said time limit due to reasons beyond his control, allow such appeal to be presented within a further period of thirty days.

(2) Every appeal under this rule shall be accompanied by a copy of the decision or order appealed against and shall be in such form and in such manner as may be specified by the Narcotics Commissioner.

30. Procedure for appeal.—(1) The Appellate Authority shall give an opportunity to appellant to be heard, if he so desires.

(2) The Appellate Authority may, at the hearing of an appeal, allow the appellant to go into any ground of appeal not specified in the grounds of appeal, if the Appellate Authority is satisfied that omission of that ground from the grounds of appeal was not wilful or unreasonable.

(3) The Appellate Authority may, after making such further inquiry as may be necessary, pass such orders as he thinks fit confirming, modifying or annulling the decision or order appealed against:

Provided that any order relating to the quantum of adulterated opium to be confiscated in addition to the opium already confiscated under rule 23 shall not be passed unless the appellant has been given a reasonable opportunity of showing cause against the proposed order.

(4) The order of the Appellate Authority disposing of the appeal under this rule shall be in writing and shall state the points for determination, the decision thereon and the reasons for the decision.

(5) On the disposal of the appeal, the Appellate Authority shall communicate the order passed by him to the appellant and the officer who passed the order or made the decision appealed against.

(6) No further appeal or revision shall lie against the order passed by the Appellate Authority under this rule.

CHAPTER IV

MANUFACTURE, SALE AND EXPORT OF OPIUM

31. Manufacture of opium.—Opium shall not be manufactured save by the Central Government Opium Factories at Ghazipur and Neemuch:

Provided that opium mixtures may be manufactured from opium lawfully possessed by a person authorised under the rules made by the State Government for the said purpose.

32. Export of opium.—The export of opium is prohibited save when the export is on behalf of the Central Government.

33. Sale to State Governments or manufacturing chemists.—(1) The sale of opium to State Governments or, as the case may be, manufacturing chemists shall be only from the Government Opium Factory, Ghazipur.

(2) The sale of opium from the Government Opium Factory at Ghazipur to manufacturing chemists shall be only under a permit granted by or under the orders of the State Government within whose jurisdiction the chemist resides or has his place of business in the form prescribed by that Government.

(3) The permit referred to in sub-rule (2) shall be issued, in quadruplicate and,—

- (a) the quadruplicate copy shall be retained by the issuing authority and the remaining copies forwarded to the Government Opium Factory, Ghazipur;
- (b) the said factory shall retain the duplicate copy for record, send the original copy with the consignment of opium and return the triplicate copy to the issuing authority after endorsing thereon the quantity actually supplied and the date of despatch.

34. Fixation of sales price of opium.—The price to be charged for opium sold under this Chapter shall be fixed, from time to time, by the Central Government in such manner as it may deem fit.

CHAPTER V

MANUFACTURED DRUGS

35. General prohibition.—The manufacture of crude cocaine, ecgonine and its salts and of diacetyl morphine and its salts is prohibited.

[Provided that nothing contained in this rule shall apply in case the drugs are manufactured by Government opium factory or by chemical staff employed under the Central Board of Excise and Customs or any person authorised by the Narcotics Commissioner by a special licence for purposes mentioned in Chapter VIIA:

Provided further that the Narcotics Commissioner shall consult the Drugs Controller-General of India before issuing a licence under this Chapter,]

36. Manufacture of natural manufactured drugs.—(1) The manufacture of cocaine and its salts is prohibited save the manufacture of cocaine hydrochloride by the chemical staff employed under the Central Board of Excise and Customs from confiscated cocaine.

(2) The manufacture of morphine, codeine, dionine, thebaine, dihydrocodeinone, dihydrocodeine, acetyldihydrocodeine, acetyldihydrocodeinone, dihydromorphine, dihydromorphinone, dihydrohydroxycodone, pholcodine and their respective salts is prohibited save by the Government Opium Factory.

(3) The manufacture of medicinal hemp shall be under a licence granted by the State Government on payment of such fees and in accordance with such conditions as may be prescribed by that Government in this behalf.

37. Manufacture of synthetic manufactured drugs.—(1) The manufacture of manufactured drugs notified under sub-clause (b) of clause (xi) of section 2 of the

Act (hereafter referred to as the drug) is prohibited save under and in accordance with the conditions of a licence granted by the Narcotics Commissioner or such other officer as may be authorised by the Central Government in this behalf, in Form No.3 appended to these rules.

(2) A fee of rupees fifty shall be payable in advance to the Central Government for each licence issued under this rule for renewal thereof.

38. Application for licence.—Every application for a licence or for renewal thereof under rule 37 [or under the proviso to rule 35] shall be in such form as may be specified by the Narcotics Commissioner.

39. Conditions for issue of licences.—No licence shall be issued under rule 37 [or under the proviso to rule 35] unless the applicant therefore has—

- (i) produced to the issuing authority licences granted to him under (a) the Drugs and Cosmetics Act, 1940 (23 of 1940) for the manufacture of the drug, and (b) the rules framed under section 10 of the Act by State Government of the State in which he has his place of business, for the possession, sale and distribution of the drugs; and
- (ii) made a deposit of Rs. 5,000.00 as security in the manner specified by the issuing authority for the due observance of the conditions of the licence and has furnished proof to the satisfaction of the issuing authority that he is equipped as to the land, building and other paraphernalia to properly carry on the business prescribed in the application and is of good financial standing.

40. Manufacture only from materials lawfully possessed.—The licensee shall not manufacture the drug save from materials which he is lawfully entitled to possess.

41. Limits of manufacture.—The issuing authority, while issuing the licence, shall take into account all relevant factors for permitting the quantity of the drug to be manufactured by a licensee including the following:

- (a) quantity allotted by the State Government for processing into any preparation in licensee's own manufactory;
- (b) quantity required for supply to other firms within or outside the country;
- (c) quantity required for reasonable inventory:

Provided that the total quantity of the drug manufactured during any one year does not exceed the estimated requirements of this country for the relevant year as furnished to the International Narcotics Control Board.

42. Security arrangements.—The licensee shall ensure all necessary security arrangements in the manufacturing premises as may be specified by the issuing authority.

43. Advance notice for commencement and cessation of manufacture.—The licensee shall give at least 15 days' notice in writing to the issuing authority of the date on which he proposes to commence manufacture of the drug and at least one month's notice before he ceases to manufacture the same.

44. Cessation of manufacture.—Where the licensee ceases manufacturing operations for any reasons whatsoever, he shall forthwith inform the issuing authority in this behalf indicating the date on which he proposes to recommence manufacture:

Provided that the issuing authority may prohibit all further manufacture in case the period of cessation of manufacture exceeds 30 days.

45. Possession, sale and distribution.—The licensee shall not possess or sell or distribute the drug otherwise than in accordance with the rules made by the State Government under the Act.

46. Maintenance of accounts and submission of returns.—The licensee shall maintain true accounts of all transactions including the accounts of materials used for the manufacture of the drug, the quantities manufactured, sold or otherwise disposed of and furnish returns in such forms and in such manner as may be specified by the Narcotics Commissioner.

47. Inspection of stocks, etc.—(1) The stocks of the drug and the materials used for its manufacture and all accounts and records of transactions relating thereto, shall be open to inspection by any officer authorised by the issuing authority.

(2) A serially numbered Inspection Book shall be maintained by the licensee in good condition for the use of such officer.

48. Suspension and revocation of licence.—(1) Without prejudice to any action that may be taken under the provisions of the Act, the issuing authority may suspend or cancel a licence—

- (i) if the licence is transferred or sublet without the prior approval of the issuing authority; or
- (ii) in the event of any breach of any conditions of the licence; or
- (iii) if the licensee is convicted for any offence under the Act or under any other law relating to the narcotic drugs for the time being in force in any State.

(2) No order shall be passed under sub-rule (1) unless the licensee has been given a reasonable opportunity showing cause against the said order or is heard in person, if he so desires.

49. Appeal.—(1) The licensee may file an appeal against the decision or order made or passed under rule 48 to—

- (i) the Narcotics Commissioner where such decision or order was made or passed by any officer subordinate to him; and
- (ii) the Board, in any other case,

within 30 days from the date of communication to him to such decision or order.

(2) Every memorandum of appeal shall be accompanied by a copy of the decision or order appealed against.

(3) Every appeal under this rule shall be filed in such form and in such manner as may be specified by the Board.

50. Procedure for appeal.—(1) The Appellate Authority shall give an opportunity to the appellant to be heard in person, if he so desires.

(2) the Appellate Authority may, at the hearing of an appeal allow the appellant to go into any ground of appeal not specified in the grounds of appeal, if the Appellate Authority is satisfied that omission of that ground from the grounds of appeal was not wilful or unreasonable.

(3) The Appellate Authority may, after making such further inquiry as may be necessary, pass such orders as it thinks fit, confirming, modifying or annulling the decision or order appealed against.

(4) The order of the Appellate Authority disposing of the appeal under this rule shall be in writing and shall state the points for determination, the decision thereon and the reasons for the decision.

51. Surrender of licence.—A licensee may, if he so desires, surrender his licence, by giving not less than 15 days' notice in writing to the issuing authority.

52. Disposal of stocks of drugs on cancellation of licence, etc.—Such stocks or drugs as may be in the possession of a licensee, on the expiry or cancellation or surrender of his licence, shall be disposed of in such manner as may be specified by the Narcotics Commissioner in this behalf.

CHAPTER VI

IMPORT, EXPORT AND TRANSHIPMENT OF NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES

53. General prohibition.—Subject to the other provisions of this Chapter, the import into and export out of India of the narcotic drugs and psychotropic substances specified in Schedule I is prohibited.

¹[Provided that nothing in this rule shall apply in case the drug substance is imported into or exported out of India subject to an import certificate or export authorisation issued under the provision of this Chapter and for the purpose mentioned in Chapter VIIA.]

²[**53A.** (1) Subject to the provisions of sub-rule (2), no person shall export any of the narcotic drug or psychotropic substance or preparation containing any of such narcotic drug or psychotropic substance specified in ³[Schedule II] to the countries or to the region of such country specified therein.

(2) Notwithstanding anything contained in sub-rule (1) above, the Narcotics Commissioner may authorise export of specified quantities of such narcotic drug or psychotropic substance or preparation containing such narcotic drug or psychotropic substance on the basis of special import licence issued by the Competent Authority of the country mentioned in Schedule IV which intends such import by way of issuance of special import licence. The shipment of the consignment so allowed shall be accompanied by a copy of such special import licence duly endorsed by the Narcotics Commissioner.]

1. Ins. by G.S.R. 350(E), dated 25th June, 1997 (w.e.f. 27-6-1997).

2. Ins. by S.O. 599(E), dated 10th August, 1993 (w.e.f. 10-8-1993).

3. Subs. by G.S.R. 556(E), dated 14th July, 1995 (w.e.f. 20-7-1995).

54. Import of opium, etc.—The import of—

- (i) opium, concentrate of poppy straw, and
- (ii) morphine, codeine, thebaine, and their salts is prohibited save by the Government Opium Factory.

55. Application for import certificate.—¹[(3) Subject to rule 53, no narcotic drug, or psychotropic substance specified in the Schedule of the Act shall be imported into India without an import certificate in respect of the consignment issued by the issuing authority, in Form No. 4 appended to these rules.]

(2) The importer applying for an import certificate under sub-rule (1) in relation to narcotic drug shall submit along with his application the original or certified copy of the excise permit issued by the concerned State Government.

(3) The application for the import certificate shall state such details as may be specified by the Narcotics Commissioner.

56. Issue of import certificate.—(1) The issuing authority shall prepare seven copies of the import certificate referred to in sub-rule (1) of rule 55 and deal with them in the manner hereunder provided, namely:—

- (a) (i) original and duplicate copies should be supplied to the importer who should transmit the original copy to the exporting country and shall produce the duplicate copy at the Customs House, Land Customs Station or Airport where the consignment arrives or, in the case of imports by parcel post, at the post office of delivery, in order to obtain delivery of the consignment of narcotic drugs or psychotropic substances;
- (ii) the Collector of Customs or Post Master shall state on the copy presented by the importer that the narcotic drugs or the psychotropic substances have actually been imported and return the document to the importer who shall indicate on it that he has received the goods;
- (iii) the importer shall return the duplicate copy of the import certificate incorporating the endorsement from the Collector of Customs or Post Master and his own endorsement to the issuing authority—(1) where the import certificate relates to narcotic drug, through the excise authorities of the State from which excise permit for purposes of sub-rule (2) of rule 55 was produced; (2) where the import certificate relates to psychotropic substance, through the Drugs Controller of the concerned State;
- (b) triplicate copy should be supplied to the Collector of Customs concerned who shall return it to the issuing authority along with the copy of the export authorisation to be received at the time of receipt of the consignment from the Government of the exporting country, with an endorsement as to actual quantity of narcotic drugs or psychotropic substances cleared;
- (c) quadruplicate copy of the import certificate in relation to narcotic drug should be supplied to the excise authorities of the State into which the

1. Subs. by G.S.R. 556(E), dated 14th July, 1995 (w.e.f. 20-7-1995).

narcotic drug is to be imported, and the said copy of the certificate in relation to psychotropic substance should be supplied to the Drugs Controller of the concerned State for comparison with the copy produced before them, by the importer under sub-clause (a) of this sub-rule.

- (d) quintuplicate copy should be supplied to the Government of the exporting country for comparison with the copy furnished to them by importer under sub-clause (a) or this sub-rule;
- (e) sextuplicate copy should be retained to the Drugs Controller, Government of India;
- (f) septuplicate copy should be retained by the issuing authority in his office.

(2) An import certificate issued under sub-rule (1) of rule 55 may allow the importation of the quantity of the concerned drug or the substance in more than one consignment.

57. Transit.—Subject to the provisions of section 79 of the Act and rule 53, no consignment of any narcotic drug, or psychotropic substances specified in '[Schedule of the Act], shall be allowed to be transited through India unless such consignment is accompanied by a valid export authorisation in this behalf, issued by the Government of the exporting country:

Provided that the provisions of this rule shall not apply to the carriage by any ship or aircraft, of small quantities of such narcotic drugs and psychotropic substances which are essential for treatment of, or medical aid to, any person on board the ship or aircraft.

58. Application for export authorisation.—(1) '[Subject to rules 53 and 53A, no narcotic drugs, or psychotropic substances specified in the Schedule of the Act, shall be exported out of India without an export authorisation in respect of the consignment issued by the issuing authority in Form No. 5 appended to these rules]

(2) The exporter applying for an export authorisation under sub-rule (1) shall submit,—

- (a) where the export authorisation relates to narcotic drug, along with his application the original or an authenticated copy of the excise permit issued by the concerned State Government; and
- (b) the import certificate in original, issued by the Government of the importing country certifying the official approval of the concerned Government.

²[***]

³[(3) The application for the export authorisation shall state such details as may be specified by the Narcotics Commissioner.

1. Subs. by G.S.R. 556(E), dated 14th July, 1995 (w.e.f. 20-6-1995).
2. Sub-rule (3) omitted by G.S.R. 556(E), dated 14th July, 1995 (w.e.f. 20-7-1995).
3. Sub-rule (4) renumbered as sub-rule (3) by G.S.R. 556(E), dated 14th July, 1995 (w.e.f. 20-7-1995).

59. Issue of export authorisation.—(1) The issuing authority shall prepare five copies of the export authorisation referred to in sub-rule (1) of rule 58 and deal with them in the manner hereunder provided, namely:—

- (a) the original should be supplied to the consignor which shall accompany the consignment;
- (b) the duplicate copy should be forwarded to the Collector of Customs of the port who will return it to the issuing authority indicating on it the date of export and the quantity exported;
- (c) the triplicate copy should be forwarded to the Government of the importing country;
- (d) the quadruplicate copy should be forwarded to the excise authority of the State in which the exporter has his place of business;
- (e) quintuplicate copy should be retained by the issuing authority in his office;

(2) Where the consignment of narcotic drug or psychotropic substance is to be transhipped or transited through one or more countries, such additional number of copies of export authorisation as may be required shall be prepared and sent to the concerned country or as the case may be countries.

60. Transshipment.—Subject to the provisions of section 79 of the Act and rule 53, no consignment of narcotic drug, or psychotropic substance specified in '[Schedule of the Act], shall be allowed to be transhipped at any port in India save with the permission of the Collector of Customs.

61. Procedure for transshipment.—The Collector of Customs while allowing any consignment of narcotic drug, or psychotropic substances, specified in '[Schedule of the Act,] to be transhipped shall, *inter alia*, satisfy himself that the consignment is accompanied by a valid export authorisation issued by the exporting country.

62. Diversion of consignment.—(1) The Collector of Customs shall take all due measures to prevent the diversion of such consignment to a destination other than that named in the aforesaid export authorisation.

(2)(a) The Collector of Customs may permit diversion of such a consignment to a country other than that named in the accompanying copy of the export authorisation subject to the production of export authorisation issued by the issuing authority as provided under rule 58, as if the diversion were an export from India to the country, or territory of new destination.

(b) The Collector of Customs shall inform the issuing authority regarding the actual quantity of the narcotic drug or psychotropic substance, the diversion of the consignment of which was allowed under clause (a), whereupon the issuing authority shall, inform the country from which the export of the consignment originated.

63. Prohibition of import and export of consignments through a post office box, etc.—The import or export of consignments of any narcotic drug or psychotropic substance through a post office box or through a bank is prohibited.

CHAPTER VII

PSYCHOTROPIC SUBSTANCES

64. General prohibition.—No person shall manufacture, possess, transport, import inter-State, export inter-State, sell, purchase, consume or use any of the psychotropic substances specified in Schedule I.

65. Manufacture of psychotropic substances.—(1) Subject to the provisions of sub-rule (2), the manufacture of any of the psychotropic substances other than those specified in Schedule I shall be in accordance with the conditions of a licence granted under the Drugs and Cosmetics Rules, 1945 (hereinafter referred to as the 1945 Rules) framed under the Drugs and Cosmetics Act, 1940 (23 of 1940), by an authority in charge of Drugs Control in a State appointed by the State Government in this behalf.

(2) The authority in charge of drugs control in a State (hereinafter referred to as the Licensing Authority) shall consult the Drugs Controller (India) in regard to the assessed annual requirements of each of the psychotropic substances in bulk form referred to in sub-rule (1) in the country and taking into account the requirement of such psychotropic substances in the State, the quantity of such substance required for supply to other manufacturers outside the State and the quantity of such substance required for reasonable inventory to be held by a manufacturer, shall specify, by order, the limit of the quantity of such substance which may be manufactured by the manufacturer in the State.

(3) The quantity of the said psychotropic substance which may be manufactured by a licensee in an year shall be intimated by the Licencing Authority to the licensee at the time of issuing the licence.

[Provided that nothing contained in this rule shall apply in case the psychotropic substances specified in Schedule I are manufactured, possessed, transported, imported inter-State, exported inter-State, sold, purchased, consumed or used subject to other provisions of this Chapter which applies to psychotropic substances which are not included in Schedule I and for the purposes mentioned in Chapter VIIA:

Provided further that the authority in charge of the drug control in a State referred to in sub-rule (2) of Rule 65 shall consult the Narcotics Commissioner before issuing a licence under rule 65 in respect of psychotropic substances included in Schedule I.]

66. Possession, etc. of psychotropic substances.—(1) No person shall possess any psychotropic substance for any of the purposes covered by the 1945 Rules, unless he is lawfully authorised to possess such substance for any of the said purposes under these Rules.

(2) Notwithstanding anything contained in sub-rule (1), any research institution or a hospital or dispensary maintained or supported by Government or local body or by charity or voluntary subscription, which is not authorised to possess any psychotropic substance under the 1945 Rules, or any person who is not so authorised under the 1945 Rules, may possess a reasonable quantity of such substance as may be necessary for their genuine scientific requirements or genuine medical requirements, or both for such

1. Ins. by G.S.R. 350(E), dated 25th June, 1997 (w.e.f. 27-6-1997).

period as is deemed necessary by the said research institution or, as the case may be, the said hospital or dispensary or person:

Provided that where such psychotropic substance is in possession of an individual for his personal medical use the quantity thereof shall not exceed one hundred dosage units at a time.

(3) The research institution, hospital and dispensary referred to in sub-rule (2) shall maintain proper accounts and records in relation to the purchase and consumption of the psychotropic substance in their possession.

67. Transport of psychotropic substance.—(1) Subject to the provisions of rule 64, no consignment of psychotropic substance shall be transported, imported inter-State or exported inter-State unless such consignment is accompanied by a consignment note in Form 7 appended to these Rules and in the manner as provided hereinafter.

(2) The consignment note referred in sub-rule (1) shall be prepared in triplicate, and the original and duplicate copies of the said note shall be sent along with the consignment of psychotropic substances to the consignee who shall return the duplicate copy of the note to the consignor for his use after endorsing on the original and duplicate copies the particulars of the receipt of the quantity consigned.

(3) The consignor shall make necessary entries on the triplicate copy of the said note with reference to the receipt of quantity of the psychotropic substances indicated on that duplicate copy of the note.

(4) The consignor and consignee shall keep such consignment note for a period of two years and the said note may be inspected at any time by an officer authorised in this behalf by the Central Government.

[CHAPTER VIIA

Special provisions regarding manufacture, possession, transport, import-export, purchase and consumption of narcotic drugs and psychotropic substances for medical and scientific purposes.

67A. Notwithstanding anything contained in the foregoing provisions of these rules—

(a) a narcotic drug and psychotropic substance may be used for—

- (i) scientific requirement including analytical requirements of any Government laboratory or any research institution in India or abroad;
- (ii) very limited medical requirements of a foreigner by a duly authorised person of a hospital or any other establishment of the Government especially approved by that Government;
- (iii) the purpose of de-addiction of drug addicts by Government or local body or by an approved charity or voluntary organisation or by such other institution as may be approved by the Central Government.

(b) persons performing medical or scientific functions shall keep records concerning the acquisition of the substance and the details of their use in Form 7 of these rules and such records are to be preserved for at least two years after their (*sic*);

(c) a narcotic drug and psychotropic substance may be supplied or dispensed for use to a foreigner pursuant to medical prescription only from the authorised

licensed pharmacists or other authorised retail distributors designated by authorities responsible for public health.]

CHAPTER VIII
MISCELLANEOUS

68. Repeal and savings.—(1) The Central Opium Rules, 1934, the Dangerous Drugs (Import, Export and Transshipment) Rules, 1957, and the Central Manufactured Drugs Rules, 1962 are hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken or purported to have been done or taken under any of the rules repealed by sub-rule (1) shall, in so far as it is not inconsistent with the provisions of these rules, be deemed to have been done or taken under the corresponding provisions of these rules.

SCHEDULE I
(See rules 53 and 64)

I. Narcotic drugs

1. Coca Leaf
2. Cannabis (Hemp)
3. (a) Acetorphine
 - (b) Diacetylmorphine (Heroin)
 - (c) Dihydrodesoxymorphine (Desmorphine)
 - (d) Etorphine
 - (e) Ketobemidone

and their salts, preparations, admixtures, extracts and other substances containing any of these drugs.

II. Psychotropic substances

Sl. No.	International non-proprietary names	Other non-proprietary names	Chemical name
¹ [***]			
² 1.	METHAQUALONE		2-Methyl-3-o-tolyl-4(3H)-quinazolinone.
² 2.	AMFEPRAMONE		2-(Diethylamino) propiophenone
² 3.	BENZPHETAMINE		<i>N</i> -Benzyl- <i>N</i> -dimethyl-phenethylamine.
² 4.	BROMAZEPAM		7-Bromo-1, 2-dihydro-5-(2-pyridyl)-2H-1, 4-benzodiazepin-2-one
² 5.	CAMAZEPAM		7-Chloro-1, 3-dihydro-3-hydroxy-1-1 methyl-5-phenyl 2-H-1, 4-benzodiazepin-2-one dimethyl carbat (ester).

³[***]

⁴[***]

1. Entries 1 to 16 and 18 omitted by S.O. 786(E), dated 26th October, 1992 (w.e.f. 26-10-1992).
2. Entries 17 and 19 to 33 re-numbered as entries 1 to 16 by S.O. 786(E), dated 26th October, 1992 (w.e.f. 26-10-1992).
3. Entry 6 omitted by G.S.R. 509(E), dated 4th November, 1996 (w.e.f. 4-11-1996).
4. Entry 7 omitted by G.S.R. 748(E), dated 14th December, 1993 (w.e.f. 14-12-1993).

Sl. No.	International non-proprietary names	Other non-proprietary names	Chemical name
'8.	CLOAZEATE		7-Chloro-2, 3-dihydro-2-oxo-5 phenyl : -2-IH, 4-benzodiazepine-3 carboxylic acid
'9.	CLOTIAZEPAM		5-(O-Chlorophenyl)-7 ethyl-1, 3-dihydro-1-methyl-2H-theno [2, 3-e], 4—diazepin-2 one
'10.	CLOXAZOLAM		10-chloro-1 Ib-(o-chloropheny—2, 3, 7, IIb-tetrahydrooxa zole-[3, 3-d] (1, d,] benzodiazepin-6 (5H)-one.
'11.	DELORAZEPAM		7-Chloro-5-(o-chloro-phenyl)-1, 3-dihydro-2H-1,4-benzodiazepin-2-one
'12.	ESTAZOLAM		8-Chloro-6-phenyl-4-II-s, triazole-[4, 3- a] [1, 4] benzodiazepine
'13.	ETHINAMATE		1-Ethynylcyclo-hexanol carbamate
'14.	ETHYLLOFLAZEPATE		Ethy 7-chloro-5 (o-fluoropheny)-2, 3, dihydro-1-2oxo-1H-1, zociazepine 3-carboxylate,
'15.	FLUDIAZEPAM		7-Chloro-5(o-fluorophenyl)-1, 3-dihydro-1-methyl=2H-1-4 benzoldiazepin-2-one
'16.	FLUNITRAZEPAM		5-(o-fluorophenyl)-1, 3-dihydro-1-methyl-7-nitro-2H-1-4, benzodiazepin-2-one
'17.	HALOXAZOLAM		10-Bromo-11b-z(o-fluoropheny)-2,3,7, 11b-tetrahydro oxazole [3, 2-d] [1, 4] benzodiazepin-6 (5H)-one
'18.	KETAZOLAM		11-Chloro-8, 12-b-dihydro-2, 8-dimethyl-12b-phenyl-4H [1,3]-oxazino [3,2-d][1,4] benzodiazepine-4, 7(6H)-dione.
'19.	LEFETAMINE	SPA	(-)-1-Dimethylamino, 2-diphenylethane.
'20.	LOPRAZOLAM		6-(o-Chlorophenyl)-2, 4-dihydro-2-[(4-methyl-1-piperazynyl) methylene]-8-nitro-1h-imidazo [1,2-a] [1, 4-benzodiazepin-2-one.
'21.	LORMETAZEPAM		7-Chloro-a-5-0 Chlorophenyl)-1, 3-dihydro-3hydroxy-1-methy-yl-2H-1, 4-benzodiazepin-2-one.
'22.	MAZINDOL		5-(p-Chlorophenyl)-3,5-dihydro 3H-imidazo [2,1-o] isoindol-5-ol.
'23.	MEDAZEPAM		7-Chloro-2, 3-dihydro-1-methyl-5 phenyl-IH-1, 4-benzodiazepine.
'24.	METHYPRYLON		3,3 Diethy-5-methyl-2,4-piperidine dione.
'25.	NIMETAZEPAM		1,3-Dihydro-1-methyl-7-nitro-5-phenyl-2H-1, 4-benzodiazepin 2-one
'26.	OXAZOLAM		19-Chloro-2,3, 7, 7, IIb-tetra-hydro-2-methyl-IIb-phenyl oxazole [3,2-d] 91,4] benzodiazepin-6 (5H)-one.
'27.	PHENDIMETRAZINE		(+)-3, 4-Dimethyl-2-phenyl-morpholine.

1. Entries 17 and 19 to 33 re-numbered as entries 1 to 16 by S.O. 786 (E), dated 26th October, 1992 (w.e.f. 26-10-1992).
2. Entries 35 to 51 re-numbered as entries 17 to 33 by S.O. 786 (E), dated 26th October, 1992 (w.e.f. 26-10-1992)

Sl. No.	International non-proprietary names	Other non-proprietary names	Chemical name
128.	PHENTERMINE		££-Dimethylphen-ethelamine.
129.	PINAZEPAM		7-Chloro-1, 3-dihydro-5-phenyl-1-(2-propynyl) 2H-1, 4-benzodiazepin-2-one
130.	PIPRADROL		1, 1-Diphenyl-(2-piperidyl)-methanol.
131.	PRAZEPAM		7-Chloro-1-(cyclo-propylmethyl-1)-1, -3 dihydro-5-phenyl-2H-1, 4-benzodiazepin-2-one
132.	TEMAZEPAM		7-Chloro-1 3, dihydro-3-hydroxy-1 methyl-5-phenyl-2H-1,4 benzodiazepin-2-one.
133.	TETRAZEPAM		7-Chloro-5 (cyclohexen-1-yl) 1, 3-dihydro-1-methyl-2H-1, 4 benzodiazepin-2-one.
33A.	ETRYPTAMINE		(3-(2-aminobutyl) indole)
33B.	METHCATHINONE		(2-(methylamino)-1phenylpropan-1-one)
33C.	ZIPEPROL		(a -(a-methoxybenzyl)-4-(b methoxyphenethyl)-1-piperazineethanol)
33D.	AMINOREX		(2-amino-5-phenyl-2-oxazoline)
33E.	BROTIZOLAM		(2-bromo-4)-(o-chlorophenyl)-9-methyl-6H-thieno (3,2-f)-triazolo [4,3-a][1,4] diazepine)
33F.	MESOCARB		(3-(1(a-methylphenethyl)-N-(phenylearb-amoyl) Sydnone imine)].
334.	Salts and preparations of above		

1. Entries 35 to 51 re-numbered as entries 17 to 33 by S.O. 786 (E), dated 26th October, 1992 (w.e.f. 26-10-1992).
2. Entries 33A to 33F added by G.S.R. 25 (E), dated 12th January, 1996 (w.e.f. 12-1-1996).
3. Entry 53 re-numbered as 34 and entry 52 omitted by S.O. 786 (E), dated 26th October, 1992 (w.e.f. 26-10-1992).

[SCHEDULE II]

(See rule 53A)

Psychotropic Substances

Sl. No.	International non-proprietary names	Other non-proprietary names	Chemical name	Country or region to which export is prohibited
1	2	3	4	5
1.	Alprazolam		8-chloro-1-methyl-6-phenyl-4-H-s-triazolo[4.3a][1, 4] benzodiazepine	PAKISTAN
2.	Amphetamine		(=)-2-amino-1-phenylpropane	BELIZE JAPAN NIGERIA PAKISTAN SENEGAL THAILAND TURKEY YEMEN VENEZUELA
3.	Barbital		5,5-diethylbarbituric acid	PAKISTAN
4.	Cyclobarbital		5-(1-cyclohexen-1-yl)-5-ethylbarbituric acid	PAKISTAN
5.	Dexamphetamine		(+)-2-amino-1-phenylpropane	BELIZE JAPAN NIGERIA PAKISTAN SENEGAL THAILAND TURKEY YEMEN VENEZUELA
6.	Ethchlorvynol		Ethyl-2-chlorovinylethynyl-carbinol	PAKISTAN
7.	Fenetylline		7[2-[(a-methylphenethyl) amino] ethyl] theophylline	BELIZE SAUDI ARABIA THAILAND
8.	Flurazepam		7-chloro-1-[2-(diethylamino) ethyl]-5-(o-fluorophenyl)-1, 3-dihydro-2H-1, 4-benzodiazepin-2-one	PAKISTAN

1. Sch. II and Sch. III deleted and Schedule IV which was ins. by G.S.R. 559(E), dated 10th August, 1993 (w.e.f. 10-8-1993) renumbered as Sch. II by G.S.R. 556(E), dated 14th July 1995 (w.e.f. 20-7-1995).

Sl. No.	International non-proprietary names	Other proprietary name	non-pro-name	Chemical name	Country or region to which export is prohibited
1	2	3		4	5
9.	Glutethimide			2-ethyl-2-phenylglutarimide	CHILE PAKISTAN
10.	Halazepam			7-chloro-1,3-dihydro-5-phenyl-1-(2,2,2-trifluoroethyl)-2H-1,4-benzodiazepin-one	PAKISTAN
11.	Levamphetamine	levamphetamine		(—)(R)- α -methylphenethylamine	BELIZE JAPAN THAILAND VENEZUELA
12.	Levomethamphetamine			(—)-N, α -dimethylphenethylamine	BELIZE JAPAN THAILAND VENEZUELA
13.	Mecloqualone			3-(O-chlorophenyl)-2-methyl-4-(3H)-quinazolinone	A R G E N T I N A BELIZE CHILE PAKISTAN SENEGAL
14.	Methamphetamine			(+)-2-methylamino-1-phenylpropane	BELIZE JAPAN NIGERIA PAKISTAN SENEGAL THAILAND TURKEY YEMEN VENEZUELA
15.	Metamphetamine Racemate	methamphetamine recemate		(\pm) N α -dimethylphenethylamine	BELIZE JAPAN VENEZUELA
16.	Methylphenidate			2-phenyl-2-(2-piperidyl) acetic acid, methyl ester	BELIZE NIGERIA SENEGAL THAILAND TURKEY YEMEN
17.	Methylphenobarbital			5-ethy-1-methyl-5-phenylbarbituric acid	PAKISTAN SENEGAL YEMEN

Sl. No.	International non-proprietary name	Other non-proprietary name	Chemical name	Country or region to which export is prohibited
1	2	3	4	5
18.	Nordazepam		7-chloro-1, 3-dihydro-5-phenyl- (2H)—1, 4-benzodiazepin-2-one	PAKISTAN
19.	Pemoline		2-amino-5-phenyl-2-oxazolin-4-one (= 2-amino 5-phenyl-4-oxazolidinone)	NIGERIA THAILAND
20.	Phencyclidine	PCP	1-(1-phenylcyclohexyl) piperidine	BELIZE CHILE ICELAND NIGERIA PAKISTAN SENEGAL YEMEN
21.	Phenmetrazine		3-methyl-2-phenylmorpholine	BELIZE CHILE NIGERIA PAKISTAN SENEGAL THAILAND YEMEN VENEZUELA
22.	Secobarbital		5-allyl-5 (1-methylbutyl) barbituric acid	BELIZE NIGERIA PAKISTAN]

FORM NO. 1

(See rule 7)

GOVERNMENT OF INDIA CENTRAL BUREAU OF NARCOTICS

Licence to Grow Opium Poppy for Production of Opium or Poppy Straw

Name and Parentage of the licensee	Village	Pargana/District Tehsil	Licence Number	Area Licensed	Plot No.(s) as per revenue records
Area measured	Hectares	Area	Signature		
Area test-measured (S.I.)		
Area harvested (Inspector/D.O.O.)		
		 (S.I.)		

Signature & Seal
District Opium Officer.

(Entries to be made at the time of weighments)

(Entries to be made at the time of final payment)

Class of opium assigned by D.O.O.	Weight of opium (Kg.)	Assumed weight at 70°C(Kg.)	Price payable on the basis of assumed weight 70°C	Amount withheld pending examination of opium at factory	Amount paid at weighments	Total weight of opium at 70°C on the basis of factory's report	Average yield of the cultivator	Total amount payable on the basis of factory report	Amount already paid at the time of weighments	Amount paid/ received at the time of final payments
1	2	3	4	5	6	7	8	9	10	11

Signature & Seal (D.O.O.)

FORM NO. 2

(See rule 8)

*Application for Grant of Licence for Opium Poppy Cultivation for
Production of Opium of Poppy Straw*

Crop year.....

1. Name of the Cultivator.....
2. Father's Name:.....
3. Village..... Tehsil..... District.....
4. Khasra No. of the plot of land in which poppy is to be cultivated.....
5. Whether the plot is in the name of the applicant as per revenue records. If not, in whose name?.....
6. Whether the plot specified in column 4 has irrigation facilities (kind of irrigation facilities available, *i.e.*.....
7. Area required for opium poppy cultivation.....
8. Whether the applicant cultivated the poppy in the past, if so, the latest year in which he..... cultivated poppy.
9. Whether the applicant was ever proscribed from poppy cultivation or was de-licensed for tendering adulterated opium, excess cultivation, violations of Departmental instructions. If so, the year and the reasons for proscription.....

I hereby certify that the particulars shown above are correct and the land in which opium poppy is to be cultivated is free from litigation.

Attestation

(to be made by Lambardar)

Signature/Thumb-impression
of cultivator

(To be completed by the Sub-Inspector In-charge)

- A. Performance of the cultivator during the preceding crop year.
Crop year..... Area licensed.....
Area measured..... Area harvested.....
Average yield at 70°C.....
- B. Whether the cultivator has ever been proscribed on account of excess cultivation and violation of Departmental instructions, *etc.* if so the particulars thereof.

Signature.....

(Sub-Inspector In-charge).

The particulars above recorded by the Sub-Inspector have been verified by me. The cultivator is eligible/ineligible for grant of a licence.

Signature(Sub-Inspector In-charge)

Area allotted by the District Opium Officer.

Signature of
District Opium Officer.

Conditions of licence

1. The licensee shall not transfer this licence and cultivate poppy only for production of opium or poppy straw over the area of land and the plot(s) specified in the licence.

2. The land in which poppy will be cultivated by the cultivator shall be free from litigation.

(3) The licensee shall get his daily collections of opium obtained from the crop weighed by the Lambardar and affix his signature/thumb-impressions against each entry made by the Lambardar in token of correctness of such entry made by the Lambardar and shall submit to preliminary weighments carried out by the staff of the Narcotics Department in the village during which he shall produce the entire quantity collected by him.

4. The licensee shall bring to, and deliver at the place fixed and notified for weighments all opium collected by him from the crop and shall accept for opium so brought by him the price fixed by the Central Government for that crop year.

5. The licensee shall deliver the opium either himself or through any person authorised by him at the time of its weighment and his opium shall be weighed under the supervision of the District Opium Officer or any other officer authorised in this behalf by the Narcotics Commissioner in accordance with rule 14 of the Narcotic Drugs and Psychotropic Substances Rules, 1985.

6. If the licensee does not surrender his entire produce of opium to Government or retains, embezzles or otherwise illegally disposes of any part of the same he shall be liable to be prosecuted as per the provisions of the Narcotics Drugs and Psychotropic Substances Act, 1985.

7. The licensee shall extract as much opium as is reasonably possible from all implements, pots and cloth used by him in collecting opium and impregnated with opium in consequence of such use.

8. The final payment for opium delivered by the licensee shall be made to him at appropriate time fixed by the District Opium Officer or any other officer authorised in this behalf.

9. If on the final adjustment of accounts any sum is found due from the licensee, he shall pay it to the District Opium Officer or any other officer authorised in this behalf in the manner specified. If the licensee fails to pay the sum due from him it may be recovered from him in the manner prescribed by section. 72 of the Narcotic Drugs and Psychotropic Substances Act, 1985.

10. The licence may be withheld or cancelled at any time if any fact is revealed against the licensee which makes him ineligible for grant of the licence.

11. The licensee shall comply with the provisions of Narcotic Drugs and Psychotropic Substances Act, 1985, the Rules framed thereunder and any order issued by the competent authorities of the Narcotics Department from time to time.

12. The licensee shall be punishable under the relevant provisions of the Narcotic Drugs and Psychotropic Substances Act, 1985 for any breach of the conditions of the licence.

FORM NO. 3

(See rule 37)

Licence for Manufacture of Manufactured Drugs

Licence No.....Date of issue.....
.....is hereby licensed to manufacture the following manu-
factured drugs on the premises situated at.....

Name of drug	Quantity
--------------	----------

(1)

(2)

2. The licence shall be in force from.....to.....

3. The licence is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985).

Signature.....

Date.....

Designation.....

Conditions of licence

1. This licence is not transferable.
2. This licence and any certificate of renewal in force shall be kept on the approved premises and shall be produced at the request of an officer detailed for the purpose by the Licensing Authority.
3. The licensee shall not manufacture or keep the drug or the materials used for the manufacture of the drug at any other place except his place of business.
4. The licensee shall ensure manufacture of the drug to the standard and specifications laid down by or under the Drugs and Cosmetics Act, 1940 (23 of 1940).
5. The licensee, if he desires the renewal of his licence, shall apply to the Licensing Authority in the form specified for such renewal, at least thirty days before the expiry of his licence.
6. The licensee shall inform the Licensing Authority in writing in the event of any change in the constitution of the firm operating under the licence. Where any change in the constitution of the firm takes place, the current licence shall be deemed to be valid for a maximum period of three months from the date on which the change takes place or the normal expiry of the licence whichever is earlier unless in the meantime, a fresh licence has been taken from the Licensing Authority in the name of the firm with the changed constitution.

FORM NO. 4

(See rule 55)

Official Seal of the Issuing Authority

S. No.....

F. No.....

GOVERNMENT OF INDIA**MINISTRY OF FINANCE**

(Department of Revenue)

Certificate of official approval of import

(The Narcotic Drugs and Psychotropic Substances Rules, 1985)

.....being the authority empowered to issue Import

(The Issuing Authority)

Certificate under the Narcotic Drugs and Psychotropic Substances Rules, 1985 hereby approves the importation into India of the consignments containing narcotic drugs or psychotropic substances as specified in the Schedule below by;

M/s.....
From M/s.....subject to the condition that the consignment containing such drugs or substances shall be imported before..... by.....to (airport/sea port) in India.

In approving the importation of the consignment containing the said drugs or substances specified..... (Issuing Authority) is satisfied that it is required solely for medical and scientific purposes.

Address of the Issuing Authority

Designation of the Issuing Authority

Schedule specifying the narcotic drugs or psychotropic substances contained in the consignment to be imported.

1. This document is for.....(The authority to whom and the purpose for which it is being sent to be indicated).

2. The certificate is not valid unless it bears the Official Seal of the Issuing Authority on the top right hand corner.

Official Seal of Issuing Authority

S.No.

F.No.

FORM NO. 5

(See rule 58)

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

(Department of Revenue)

Authorisation for Official Approval of Export

(The Narcotic Drugs and Psychotropic Substances Rules, 1985)

.....being the authority empowered to issue export authorisation (The Issuing Authority)

under the Narcotic Drugs and Psychotropic Substances Rules, 1985 hereby authorises and permits the following exportation of Narcotic Drugs or Psychotropic Substances from India:

Exporter:.....

Consigned:.....

Port of export.....Port of entry.....

Narcotic Drugs or Psychotropic Substances to be exported:

.....

Item No.

Number of packages

Name of the Basic drug/substance/
content. drug/substances/preparation

The exportation to be made in one consignment from the designated port of export on or before the.....day of.....(Month), 19

The importation of these drugs into the country of destination has been authorised by official import certificate No..... dated.....issued by.....(Authority of the importing country).

Date of Issue:

Place of Issue

Designation of the Issuing Authority

1. This document is for.....(the authority to whom and the purpose for which it is being sent is to be indicated).

2. This authorisation is not valid unless it bears the official seal of the Issuing Authority on the top right hand corner.

[FORM NO. 6]

(See rule 67)

Date and time of despatch of the consignment.

1. Name and address of consignor (manufacturer/dealer/distributor and his Licence No. etc. (Issued under the Drugs and Cosmetics Rules, 1945).

2. Name and address of the consignee (manufacturer/dealer/distributor) and his Licence No. (Issued under the Drugs and Cosmetics Rules, 1945).

3. Description and quantity of the consignment.

(a)	(b)	(c)	
Particulars of the drugs with reference to the Schedule(s) to the 1945 Rules, Trade Marks; Patent and Proprietary Names, etc.	No. of packages.	Quantity	
		Gross	Net

4. Mode of transport (Particulars of the transporter, Registration Number of the vehicle, R.R. if the Transport is by Railway, etc.,)

5. Date and time of receipt by the consignee and his remarks.

NOTE

Signature of the consignee with date

(Name in capital letters)

Signature of the Consignor with date

(Name in capital letters)

(1) This Consignment Note should be serially numbered on annual basis.

(2) The Consignor should record a Certificate on the cover page contained in such consignment note-book.

(3) The Consignor should maintain a Register showing the details of the books of consignment notes brought in use during a particular year.

(4) The books containing consignment not used or currently under use and the register as referred to at item (3) shall have to be produced to the officers whenever called upon during the course of their inspections.

1. Form No. 6 deleted and Form No. 7 re-numbered as Form 6 by G.S.R. 556(E), dated 14th July, 1995 (w.e.f. 20-7-1995).

FORM NO.7

(See rules 35, 53, 64 and 67A)

1. Name of the laboratory/research institution/person/hospital/dispensary:
2. Address
3. Name of the Drug
4. From whom the drug was obtained/purchased
5. Quantity (in grams) obtained/purchased
6. Date on which obtained/purchased

Details of Use:—

Sl. No.	Date	Quantity consumed	Purpose	Signature of the user
Note:	(1)	This form shall be kept for 2 years from the last date of consumption.		
	(2)	This shall be produced for verification by any of the officers empowered under section 41 or 42 of Narcotic Drugs and Psychotropic Substances Act or any officer-in-charge of a police station.]		



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 131]

नई दिल्ली, मंगलवार, मार्च 19, 2002/फाल्गुन 28, 1923

No. 131]

NEW DELHI, TUESDAY, MARCH 19, 2002/PHALGUNA 28, 1923

वित्त मंत्रालय

(राजस्व विभाग)

अधिसूचना

नई दिल्ली, 19 मार्च, 2002

सा.का.नि. 214(अ).—केन्द्रीय सरकार, स्वापक औषधि और मनःप्रभावी पदार्थ, अधिनियम, 1985 (1985 का 61) की धारा 76 के साथ पठित धारा 9 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, स्वापक औषधि और मनःप्रभावी पदार्थ नियम, 1985 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :—

1. (1) इन नियमों का संक्षिप्त नाम स्वापक औषधि और मनःप्रभावी पदार्थ, (संशोधन) नियम, 2002 है।
 - (2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।
2. स्वापक औषधि और मनःप्रभावी पदार्थ नियम, 1985 में,—
 - (i) नियम 65 में,—
 - (क) उपनियम (1) के पश्चात् निम्नलिखित परंतुक अंतःस्थापित किया जाएगा, अर्थात् :—

"परंतु किसी राज्य में औषधि नियंत्रण प्रभारी प्राधिकारी जिसे ऊपर निर्दिष्ट किया गया है, केवल निर्यात के प्रयोजन के लिए, अनुसूची 3 में विनिर्दिष्ट मनःप्रभावी पदार्थ का, विनिर्माण करने के लिए अनुज्ञप्ति जारी कर सकेगा।";
 - (ख) उपनियम (3) के दूसरे परंतुक में अंत में प्रयुक्त, "अनुसूची 1" शब्द और अंक के पश्चात् "और अनुसूची 3" शब्द और अंक अंतःस्थापित किए जाएंगे;
 - (ii) अनुसूची 1 में उपशीर्ष 2 "मनःप्रभावी पदार्थ" के अधीन मद 8 और उससे संबंधित प्रविष्टियों का लोप किया जाएगा;
 - (iii) अनुसूची 2 के पश्चात् निम्नलिखित अनुसूची अंतःस्थापित की जाएगी, अर्थात् :—

"अनुसूची 3

[नियम 65(1) परंतुक देखें]

केवल निर्यात प्रयोजन के लिए मनःप्रभावी पदार्थों के विनिर्माण के लिए अनुज्ञप्ति का अनुदान

क्रम सं.	अंतर्राष्ट्रीय गैर-सांपत्तिक नाम	अन्य गैर-सांपत्तिक नाम	रसायन का नाम
1	2	3	4
1.	किलोराजेपाटे		7-क्लोरो-2, 3-डिहाइड्रो-2-आक्सो-5 फिनायल:- 2 आईएच, 4-बैन्जोडाइ-जेपाइन-3 कार्बाक्सीलिक एसिड"

[फा. सं. वी/26/2000-एनसी. II]

पी. सी. भट्ट, अवर सचिव

टिप्पण :—मूल नियम भारत का राजपत्र में सा.का.नि. 837(अ), तारीख 14 नवंबर, 1985 द्वारा प्रकाशित किए गए थे और उनमें सा.का.नि. 82, तारीख 14 फरवरी, 1995 और सा.का.नि. 350(अ), तारीख 25 जून, 1997 द्वारा संशोधन किए गए हैं।

MINISTRY OF FINANCE

(Department of Revenue)

NOTIFICATION

New Delhi, the 19th March, 2002

G.S.R. 214(E).— In exercise of the powers conferred by Section 9, read with Section 76 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985), the Central Government hereby makes the following rules further to amend the Narcotic Drugs and Psychotropic Substances Rules, 1985, namely :—

1. (1) These rules may be called the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2002.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Narcotic Drugs and Psychotropic Substances Rules, 1985.—

(i) in rule 65,—

(a) after sub-rule (1), the following proviso shall be inserted, namely :—

“Provided that the authority in charge of drug control in a State referred to above may issue a licence to manufacture a psychotropic substance specified in Schedule III for the purpose of export only”;

(b) in sub-rule (3), in the second proviso, after the words and letter “Schedule I” appearing at the end, the words and letters “and Schedule III”, shall be inserted;

(ii) in Schedule I, under sub-heading II “Psychotropic Substances”, item 8 and the entries relating thereto shall be omitted;

(iii) after Schedule II, the following Schedule shall be inserted, namely :—

“SCHEDULE-III

[See rule 65(1) proviso]

Grant of licence for manufacture of psychotropic substances for export only

Sl. No.	International non-proprietary names	Other non-proprietary names	Chemical name
1	2	3	4
1.	Clorazepate		7-Chloro-2, 3-dehydro-2-oxo-5 phenyl : -2-IH, 4-benzodiazepine-3 carboxylic acid”

[F. No. V/26/2000-NC. II]

P. C. BHATT, Under Secy.

Note :—Principal Notification was published in the Gazette of India vide G.S.R. 837(E), dated 14-11-1985 and amended by G.S.R. 82, dated 14-2-1995 and G.S.R. 350(E), dated 25-6-1997.



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 519]
No. 519]नई दिल्ली, बृहस्पतिवार, नवम्बर 14, 2002/कार्तिक 23, 1924
NEW DELHI, THURSDAY, NOVEMBER 14, 2002/KARTIKA 23, 1924

वित्त एवं कंपनी कार्य मंत्रालय

(राजस्व विभाग)

अधिसूचना

नई दिल्ली, 14 नवम्बर, 2002

सा.का.नि. 763(अ).—केन्द्रीय सरकार, स्वापक औषधि और मनःप्रभावी पदार्थ अधिनियम, 1985 (1985 का 61) की धारा 76 के साथ संशोधन धारा 9 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, स्वापक औषधि और मनःप्रभावी पदार्थ नियम, 1985 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :—

1. (1) इन नियमों का संक्षिप्त नाम स्वापक औषधि और मनःप्रभावी पदार्थ (संशोधन) नियम, 2002 है।
- (2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।
2. स्वापक औषधि और मनःप्रभावी पदार्थ नियम, 1985 में :—
 - (i) अनुसूची 1 में, उपशीर्ष II, "मनःप्रभावी पदार्थ" के अधीन, मद 4 और उससे संबंधित प्रविष्टियों का लोप किया जाएगा;
 - (ii) अनुसूची 3 में, क्रम सख्यांक 1 के पश्चात्, निम्नलिखित अंतःस्थापित किया जाएगा, अर्थात्

1	2	3	4
"2	ब्रोमाजेपाम		7-ब्रोमो-1, 3-डाइहाइड्रो-5-(2 पिरिडिल)-2 एच-1-वैजोडायोजैपि-2-एक।"

[फा. सं. बी/26/2002-एनसी. II]

श्यामला मोहन, अवर सचिव

टिप्पणी :— मूल नियम भारत का राजपत्र सा.का.नि. 837 (अ) तारीख 14 नवम्बर, 1985 द्वारा प्रकाशित किए गए थे और सा.का.नि. 786 (अ) तारीख 26-10-1992, सा.का.नि. 599 (अ) तारीख 10-8-1993, सा.का.नि. 748 (अ), तारीख 14-12-1993, सा.का.नि. 543 तारीख 24-10-1994, सा.का.नि. 82 तारीख 14-2-1995, सा.का.नि. 556 (अ), तारीख 14-7-1995, सा.का.नि. 25 (अ), तारीख 12-1-1996, सा.का.नि. 509 (अ), तारीख 4-11-1996, सा.का.नि. 350 (अ), तारीख 25-6-1997 और सा.का.नि. 214 (अ), तारीख 19-3-2002, द्वारा इनमें संशोधन किए गए हैं।

MINISTRY OF FINANCE AND COMPANY AFFAIRS

(Department of Revenue)

NOTIFICATION

New Delhi, the 14th November, 2002

G.S.R. 763(E).—In exercise of the powers conferred by Section 9, read with Section 76 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985), the Central Government hereby makes the following rules further to amend the Narcotic Drugs and Psychotropic Substances Rules 1985, namely:—

1. (1) These rules may be called the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2002.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Narcotic Drugs and Psychotropic Substances Rules, 1985:—
 - (i) in Schedule I, under sub-heading II, "Psychotropic Substances", item 4 and the entries relating thereto shall be omitted;
 - (ii) in Schedule III, after Sl. No. 1, the following shall be inserted, namely:—

1	2	3	4
2	Bromazepam		7-Bromo-1, 3-dihydro-5-(2 pyridyl)-2H-1, 4-benzodiazepin-2-one."

[F. No. V/26/2002-NC.II]

SHYAMALA MOHAN, Under Secy.

Note:— Principal Notification was published in the Gazette of India vide G.S.R. 837(E), dated 14-11-1985 and amended by SO 786(E), dated 26-10-1992, SO 599(E), dated 10-8-1993, G.S.R. 748(E), dated 14-12-1993, G.S.R. 543, dated 24-10-1994, G.S.R. 82, dated 14-2-1995, G.S.R. 556(E), dated 14-7-1995, G.S.R. 25(E), dated 12-1-1996, G.S.R. 509(E), dated 4-11-1996, G.S.R. 350(E) dated 25-6-1997 and G.S.R. 214(E), dated 19-3-2002.

लोक सभा के पत्रों को ले जाने वाले कागज
 Papers to be used for the use of Lok Sabha
 प्रमाणीकृत / AUTHENTICATED

श्री १४ नवंबर २००२
 Minister of Finance and Company Affairs
 Finance and Company Affairs



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 88]

नई दिल्ली, बुधवार, फरवरी 26, 2003/फाल्गुन 7, 1924

No. 88]

NEW DELHI, WEDNESDAY, FEBRUARY 26, 2003/PHALGUNA 7, 1924

वित्त मंत्रालय

MINISTRY OF FINANCE AND COMPANY AFFAIRS

(राजस्व विभाग)

(Department of Revenue)

अधिसूचना

NOTIFICATION

नई दिल्ली, 26 फरवरी, 2003

New Delhi, the 26th February, 2003

सा.का.नि. 129(अ).—केन्द्रीय सरकार, स्वापक औषधि और मनःप्रभावी पदार्थ अधिनियम, 1985 (1985 का 61) की धारा 76 के साथ पठित धारा 9 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, स्वापक औषधि मनःप्रभावी पदार्थ नियम, 1985 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :—

G.S.R. 129(E).—In exercise of the powers conferred by Section 9, read with Section 76 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985), the Central Government hereby makes the following rules further to amend the Narcotic Drugs and Psychotropic Substances Rules, 1985, namely :—

1. (1) इन नियमों का संक्षिप्त नाम स्वापक औषधि और मनःप्रभावी पदार्थ (संशोधन) नियम, 2003 है।

1. (1) These rules may be called the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2003.

(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

(2) They shall come into force on the date of their publication in the Official Gazette.

2. स्वापक औषधि और मनःप्रभावी पदार्थ नियम, 1985 में, अनुसूची 2 में क्रम संख्यांक 1 एलपारजोलाम और उससे संबंधित प्रविष्टियों का लोप किया जाएगा।

2. In the Narcotic Drugs and Psychotropic Substances Rules, 1985 in Schedule II, serial number 1 Alprazolam and the entries relating thereto shall be omitted.

[फा. सं. वी/3/2002-एन.सी. II]

[F. No. V/3/2002-NC-II]

श्यामला मोहन, उप सचिव

SHYAMALA MOHAN, Under Secy.

टिप्पण :—मूल नियम भारत सरकार के राजपत्र में सा.का.नि. 837(अ) तारीख 14-11-1985 द्वारा प्रकाशित की गई थी और का.आ. 786(अ) तारीख 26-10-1992, का.आ. 599(अ) तारीख 10-8-1993, सा.का.नि. 748(अ) तारीख 14-12-1993, सा.का.नि. 543(अ) तारीख 24-10-1994, सा.का.नि. 82 तारीख 14-2-1995, सा.का.नि. 556(अ) तारीख 14-7-1995, सा.का.नि. 25(अ) तारीख 12-1-1996, सा.का.नि. 509 तारीख 4-11-1996, सा.का.नि. 350(अ) तारीख 25-6-1997, सा.का.नि. 214(अ) तारीख 19-3-2002 और सा.का.नि. 763(अ) तारीख 14-11-2002 द्वारा संशोधित की गई थी।

Foot Note :—Principal Notification was published in the Gazette of India vide G.S.R. 837(E) dated 14-11-1985 and amended by S.O. 786(E) dated 26-10-1992, S.O. 599(E) dated 10-8-1993, G.S.R. 748(E) dated 14-12-1993, G.S.R. 543(E) dated 24-10-1994, G.S.R. 82 dated 14-2-1995, G.S.R. 556(E) dated 14-7-1995, G.S.R. 25(E) dated 12-1-1996, G.S.R. 509 dated 4-11-1996, G.S.R. 350(E) dated 25-6-1997, G.S.R. 214(E) dated 19-3-2002 and G.S.R. 763(E) dated 14-11-2002.

टिप्पण : मूल नियम भारत के राजपत्र में सा.का.नि. 837(अ) तारीख 14 नवम्बर, 1985 द्वारा प्रकाशित किए गए थे और उनमें का.आ. 786(अ) दिनांक 26-10-1992, का.आ. 599(अ) दिनांक 10-8-1993, सा.का.नि. 748(अ) दिनांक 14-12-1993, सा.का.नि. 543 दिनांक 24-10-1994, सा.का.नि. 82 दिनांक 14-2-1995, सा.का.नि. 556(अ) दिनांक 14-7-1995, सा.का.नि. 25(अ) दिनांक 12-1-1996, सा.का.नि. 509(अ) दिनांक 4-11-1996, सा.का.नि. 350(अ) दिनांक 25-6-1997, सा.का.नि. 214(अ) दिनांक 19-3-2002, सा.का.नि. 763(अ) दिनांक 14-11-2002, सा.का.नि. 115(अ) दिनांक 21-2-2003 और सा.का.नि. 129(अ) दिनांक 26-2-2003 द्वारा संशोधित किए गए हैं।

MINISTRY OF FINANCE AND COMPANY AFFAIRS

(Department of Revenue)

NOTIFICATION

New Delhi, the 17th March, 2003

G.S.R. 217(E).—In exercise of the powers conferred by Section 9, read with Section 76 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985), the Central Government hereby makes the following rules further to amend the Narcotic Drugs and Psychotropic Substances Rules, 1985, namely :—

1. (1) These rules may be called the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2003.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Narcotic Drugs and Psychotropic Substances Rules, 1985 :—

(i) in Schedule I, under sub-heading II, "PSYCHOTROPIC SUBSTANCES", items 25 and 32 and the entries relating thereto shall be omitted;

(ii) in Schedule III, after item 3, the following items shall be inserted, namely :—

1	2	3	4
4.	Nimetazepam		1, 3-Dihydro-1-methyl-7-nitro-5-phenyl-2H-1, 4-benzodiazepin 2-one.
5.	Temazepam		7-Chloro-1,3, dihydro-3-hydroxy-1 methyl-5-phenyl-2H-1, 4 benzodiazepin-2-one."

[F. No. I/62/2002-NC. II]

SHYAMALA MOHAN, Under Secy.

Note : Principal Notification was published in the Gazette of India vide G.S.R. 837(E) dated 14-11-1985 and amended by S.O. 786(E) dated 26-10-1992, S.O. 599(E) dated 10-8-1993, G.S.R. 748(E) dated 14-12-1993, G.S.R. 543 dated 24-10-1994, G.S.R. 82 dated 14-2-1995, G.S.R. 556(E) dated 14-7-1995, G.S.R. 25(E) dated 12-1-1996, G.S.R. 509(E) dated 4-11-1996, G.S.R. 350(E) dated 25-6-1997, G.S.R. 214(E) dated 19-3-2002, G.S.R. 763(E) dated 14-11-2002, G.S.R. 115(E) dated 21-2-2003 and G.S.R. 129(E) dated 26-2-2003.



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 272]

No. 272]

नई दिल्ली, बुधवार, जून 11, 2003/ज्येष्ठ 21, 1925

NEW DELHI, WEDNESDAY, JUNE 11, 2003/JYAISTHA 21, 1925

वित्त मंत्रालय

(राजस्व विभाग)

अधिसूचना

नई दिल्ली, 11 जून, 2003

सा.का.नि. 475(अ).—चूँकि केन्द्र सरकार, पदार्थों (प्राकृतिक अथवा संश्लेषी), अथवा प्राकृतिक सामग्री की प्रकृति और प्रभाव एवं ऐसे पदार्थों से संबंधित संशोधनों तथा मनः प्रभावी पदार्थों पर संयुक्त राष्ट्र सम्मेलन, 1971 में शामिल किए गए परिवर्तनों के संबंध में उपलब्ध सूचना और साक्ष्य के आधार पर संतुष्ट हैं;

इसलिए अब, स्वापक औषधि एवं मनःप्रभावी पदार्थ अधिनियम, 1985 (1985 का 61) की धारा 3 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए केन्द्रीय सरकार एतद्वारा उस अधिनियम, 1985 की अनुसूची में निम्नलिखित आगे और संशोधन करती है, अर्थात् :—

क्रम. सं.	अंतर्राष्ट्रीय गैर-एकायत नाम	अन्य गैर एकायत नाम	रासायनिक नाम
106			2-सी-बी (4-ब्रोमो-2, 5 डीमिथॉक्सिफेनी-थैलेमिन)
107			4-एम.टी.ए. (मिथाइल-4-मिथाइल थायाफेनी थैलेमिन)
108			जी.एच.बी. (आर-हाइड्रॉक्सी ब्यूट्रिक एसिड)
109			जोलपिडेम (आई.एन.एन.)"

क्रम सं. 106 पर की प्रविष्टि "लवण एवं उपर्युक्त की निर्मितियां" को क्रम सं. 110 के रूप में पुनः क्रमांकित किया जाएगा।

[फा. सं. वी./59/2002-स्वा.नि. II]

श्यामला मोहन, अवर सचिव

पाद टिप्पणी :—मुख्य अधिनियम 1985 का 61 की अनुसूची को सा.का.नि. 785(अ) दिनांक 26-10-92, सा.का.नि. 49(अ) दिनांक 8-1-93 तथा सा.का.नि. 39(अ) दिनांक 12-1-96 के द्वारा संशोधित किया गया है।

MINISTRY OF FINANCE**(Department of Revenue)****NOTIFICATION**

New Delhi, the 11th June, 2003

G.S.R. 475(E).—Whereas the Central Government is satisfied on the basis of information and evidence which is available with it with respect to the nature and effect of the substances (natural or synthetic), or natural material and modifications with respect to such substances and the changes that are been incorporated in the United Nations Convention on Psychotropic Substances, 1971;

Now, therefore, in exercise of the powers conferred by Section 3 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985), the Central Government hereby makes the following further amendments to the schedule of that Act, 1985, namely :—

S. No.	International non-proprietary names	Other non-proprietary names	Chemical name
106			2C-B (4-bromo-2, 5 dimethoxyphenethylamine)
107			4-MTA (Methyl-4-Methyl thiophenethylamine)
108			GHB (r-Hydroxybutyric Acid)
109			Zolpidem (INN)

the entry at serial No. 106 “salts and preparation of the above” shall be renumbered as serial No. 110.

[F. No. V/59/2002-NC.II]

SHYAMALA MOHAN, Under Secy.

Foot note :—The Schedule of the Principal Act 61 of 1985 has been amended by S.O. 785(E) dated 26-10-92, S.O. 49(E) dated 8-1-93 and S.O. 39(E) dated 12-1-96.



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 364]
No. 364]नई दिल्ली, शुक्रवार, अगस्त 1, 2003/श्रावण 10, 1925
NEW DELHI, FRIDAY, AUGUST 1, 2003/SRAVANA 10, 1925वित्त मंत्रालय
(राजस्व विभाग)
शुद्धि पत्र

नई दिल्ली, 1 अगस्त, 2003

सा.का.नि. 621(अ).—अधिसूचना सा. का. नि. 475 (अ), दिनांक 11-6-2003 (फा. सं. V/59/2002-एन सी-II) में, उक्त अधिसूचना में क्रम सं. 107 के सामने पदार्थ का रासायनिक नाम गलती से 4-एम टी ए (मिथाइल-4-मिथाइलथियोफेनीथाइलामाइन) मुद्रित कर दिया गया है। इसे इस प्रकार पढ़ा जाए:

“4-एम टी ए (α मिथाइल-4-मिथाइलथियोफेनीथाइलामाइन)”।

यह अधिसूचना ऊपर उल्लिखित पूर्व अधिसूचना सा. का. नि. 475 (अ) दिनांक 11-6-2003 के क्रम में जारी की गई है।

[फा. सं. V-59/2002-एनसी-II]

श्यामला मोहन, अवर सचिव

पाद टिप्पण :—मूल अधिनियम, 1985 का 61 की अनुसूची को का. आ. 785 (अ) दिनांक 26-10-1992, सं. का. आ. 49 (अ), दिनांक 8-1-1993 और सं. का. आ. 39 (अ) दिनांक 12-1-96 और सा. का. नि. 475(अ) दिनांक 11-6-2003 द्वारा संशोधित किया गया है।

MINISTRY OF FINANCE

(Department of Revenue)

CORRIGENDUM

New Delhi, the 1st August, 2003

G. S. R. 621(E).— In notification G.S.R. 475(E) dated 11-6-2003 (F. No. V/59/2002-NC-II) Chemical name of the substance against Sl. No. 107 in the said Notification has been inadvertently printed as 4-MTA(Methyl-4-Methyl thiophenethylamine). The same may be read as:

“4-MTA (α Methyl-4-Methylthiophenethylamine)”.

This Notification issued in continuation of the earlier Notification G.S.R. 475(E) dated 11-6-2003 referred to above.

[F. No. V-59/2002-NC-II]

SHYAMALA MOHAN, Under Secy.

Foot note.—The Schedule of the Principal Act 61 of 1985 has been amended, by S.O. 785 (E) dated 26-10-1992, No. S.O. 49(E) dated 8-1-1993 and No. S.O. 39(E) dated 12-1-96 and G.S.R. 475 (E) dated 11-6-2003.

MINISTRY OF FINANCE AND COMPANY AFFAIRS**(Department of Revenue)****NOTIFICATION**

New Delhi, the 21st February, 2003

G.S.R. 115(E).—In exercise of the powers conferred by Section 9, read with Section 76 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (61 of 1985), the Central Government hereby makes the following rules further to amend the Narcotic Drugs and Psychotropic Substances Rules, 1985, namely :—

1. (1) These rules may be called the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2003.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Narcotic Drugs and Psychotropic Substances Rules, 1985,—
 - (i) in Schedule I, under sub-heading II, "Psychotropic Substances", Sl. No. 28 and the entries relating thereto shall be omitted;
 - (ii) in Schedule III, after Sl. No. 2, the following shall be inserted, namely :—

1	2	3	4
3	Phentermine		££Dimethylphen-ethylamine,

[F. No. V/32/2002-NC. II]

SHYAMALA MOHAN, Under Secy.

Note :—Principal Notification was published in the Gazette of India vide G.S.R. 837(E) dated 14-11-1985 and amended by S.O. 786(E) dated 26-10-1992, S.O. 599(E) dated 10-8-1993, G.S.R. 748(E) dated 14-12-1993, G.S.R. 543 dated 24-10-1994, G.S.R. 82 dated 14-2-1995, G.S.R. 556(E) dated 14-7-1995, G.S.R. 25(E) dated 12-1-1996, G.S.R. 509(E) dated 4-11-1996, G.S.R. 350(E) dated 25-6-1997, G.S.R. 214(E) dated 19-3-2002 and 763(E) dated 14-11-2002.



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 124]

नई दिल्ली, सोमवार, मार्च 17, 2003/फाल्गुन 26, 1924

No. 124]

NEW DELHI, MONDAY, MARCH 17, 2003/PHALGUNA 26, 1924

वित्त एवं कम्पनी कार्य मंत्रालय

(राजस्व विभाग)

अधिसूचना

नई दिल्ली, 17 मार्च, 2003

सा.का.नि. 217(अ).—केन्द्रीय सरकार, स्वापक औषधि और मनःप्रभावी पदार्थ अधिनियम, 1985 (1985 का 61) की धारा 76 के साथ पठित धारा 9 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, स्वापक औषधि और मनःप्रभावी पदार्थ नियम, 1985 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :—

1. (1) इन नियमों का संक्षिप्त नाम स्वापक औषधि और मनःप्रभावी पदार्थ (संशोधन) नियम, 2003 है।

(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. स्वापक औषधि और मनःप्रभावी पदार्थ नियम, 1985 में :—

(i) अनुसूची-I में उपशीर्ष-II, "मनःप्रभावी पदार्थ" के अधीन, क्रम संख्या 25 और 32 तथा उनसे संबंधित प्रविष्टियों का लोप किया जाएगा;

(ii) अनुसूची-III, में मद संख्यांक 3 के पश्चात् निम्नलिखित अन्तःस्थापित किया जाएगा, अर्थात् :—

1	2	3	4
4.	निमेटाजेपम		1, 3-डिहाइड्रो-1-मिथाइल-7-नाइट्रो-5-फिनायल-2 एच-1, 4-बेन्जोडीन जेपिन 2-वन
5.	टेमाजेपम		7-क्लोरो-1 3-डिहाइड्रो-3-हाइड्रोक्सी-1, मिथायल-5-फिनायल-2 एच-1, 4 वेंजोडियाजेपिन-2-वन।

[फा. सं. I/62/2002-एन.सी. II]

श्यामला मोहन, अवर सचिव